

CE NTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH  
C.P. NO. 130/2000  
AND  
MAs No. 956, 957 of 2000.  
IN  
OA No. 901/99

New Delhi: this the 4<sup>th</sup> day of May, 2000.

HON'BLE MR. S.R.ADIGE VICE CHAIRMAN (A).

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

IN THE MATTER OF

B.L. Barseña ..... Vs. .... UOI & Ors.

Advocates: Applicant Shri B.L. Barseña in person.

Ms. Geetanjali Goyal for respondents.

ORDER:

HON'BLE S.R.ADIGE, VC (A).

Heard both sides on CP No. 130/2000 pressed by applicant alleging contumacious non-compliance of the Tribunal's order dated 12.12.99 in OA No. 901/99 and MAs No. 956/2000 and 957/2000 seeking extension of time by 4 months to implement the aforesaid order dated 12.12.99.

2. By the aforesaid order dated 12.12.99 respondents were directed to conclude the DEs pending against applicant as expeditiously as possible in which applicant was also directed to cooperate such that the same were concluded within 4 months from the date of receipt of a copy of the order.

3. In MA No. 956/2000 respondents have enclosed a copy of their letter dated 3.4.2000 from which prima facie it appears that applicant is not cooperating, to enable the DEs to be concluded swiftly.

4. In the above facts and circumstances, MA. 956/2000 and MA. 957/2000 seeking extension of time by 4 months upto 25.4.2000 is allowed, and applicant should

(3)

fully cooperate with the authorities to ensure that  
DE is concluded within the extended time in accordance  
with rules.

5. C.P. No. 130/2000 filed by applicant is  
rejected.

*Lakshmi Swamithurai*  
( MRS. LAKSHMI SWAMINATHAN )

MEMBER (C)

*Madige*  
( S.R. MADIGE )  
VICE CHAIRMAN (A)

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